

Shortage of Kerosene in Tamil Nadu

*253. SHRI E. R. KRISHNAN: Will the Minister of PETROLEUM, CHEMICALS AND FERTILISERS be pleased to state:

(a) whether the Central Government's attention has been drawn by the Tamil Nadu Government regarding acute shortage of kerosene oil and other petroleum products in Tamil Nadu; and

(b) if so, what steps the Central Government have taken to increase the supply of kerosene and other petroleum products to Tamil Nadu?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILISERS (SHRI H. N. BAHUGUNA): (a) Yes, Sir.

(b) In the case of Tamil Nadu, the sales of motor spirit (petrol), kerosene and high speed diesel oil during 1978-79 have been more than the sales in 1977-78 as per details given below:

(Figures in metric tonnes)

| Product | Sales in 1978-79 | Sales in 1977-78 | Per centage variation of sales in 1978-79 over 1977-78 |
|-----------------------|------------------|------------------|--|
| Motor Spirit (petrol) | 116,383 | 107,294 | (+)8.5 |
| Kerosene | 329,598 | 297,018 | (+)10.9 |
| High Speed Diesel | 785,745 | 709,189 | (+)10.8 |

In view of the tight availability position of petroleum products, it may not be possible to ensure supplies during the current year at a level higher than 5 per cent over the actual sales of last year. The oil companies have been advised to ensure supplies of the products like kerosene and diesel as per allocations.

Reincorporation of M/s. Dumex (Private) Limited as M/s. Pfizer

*254. SHRI BHAGATRAM MANHAR: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) the date on which M/s. Dumex (Private) Limited ceased to exist as a separate company in India and when its reincorporation as M/s. Pfizer came into being;

(b) in what manner M/s. Dumex (Private) Limited subsequently

changed to M/s. Pfizer on industrial licences and Registration Certificate of M/s. Dumex (Private) Limited and what is the number of industrial licences and Registration certificates of M/s. Dumex (Private) Limited in which this change was made; and

(c) under what provisions of Industries (Development and Regulations) Act this change in the name was made?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) to (c) A statement is laid on the Table of the House.

Statement

(a) On 20.2.1961, M/s. Dumex Pvt. Ltd. passed a special resolution altering the name of the company from M/s. Dumex Pvt. Ltd. to M/s. Pfizer Pvt. Ltd. w.e.f. 1.6.1961. Fresh

certificate of incorporation consequent on the change of name of M/s. Pfizer Pvt. Ltd. was issued on 1-6-1961 by the Registrar of Companies, Bombay. There was thus no cessation of M/s. Dumex Pvt. Ltd. as such, but its name was changed to M/s. pfizer Pvt. Ltd. w.e.f. 1-6-1961.

(b) As per Rule 19(A) of the Registration and Licensing of Industrial Undertaking Rules, 1952, if there was any change in name ownership of a Registered Industrial Undertaking or an Industrial Undertaking in respect of which a licence or permission had been granted under the Act, a notice was required to be given in writing of the fact (of such change) to the then Ministry of Commerce and Industry, and the Registration Certificates or licences, as the case be, were to be forwarded to that Ministry for endorsing thereon the change in the name ownership of the Industrial Undertaking.

Since M/s. Dumex Pvt. Ltd. changed its name to M/s. Pfizer Pvt. Ltd. on 1.6.1961, as explained above, the Industrial Licences and Registration Certificates held in the name of M/s. Dumex were endorsed in the name of M/s. Pfizer in July, 1961 by the then Ministry of Commerce and Industry as provided for in the said rule of the Registration and Licensing of Industrial Undertakings Rules, 1952. M/s. Pfizer have reported that one Registration Certificate, one Permission Letter and 10 Industrial Licences issued to M/s. Dumex Pvt. Ltd. were endorsed in their name when the name of the company was changed from M/s. Dumex to M/s. Pfizer.

(c) As stated in reply to part (b) above.

Consumption of petrol in Bombay, Calcutta, Delhi and Madras

*255 SHRI RAM LAKHAN PRASAD GUPTA: SHRI BHAIRAB CHANDRA MAHANTI: SHRI HAREKRUSHNA MALLICK:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state the quantity of petrol consumed during the year ending the 31st March, 1979 in the metropolitan cities of Bombay, Calcutta, Delhi and Madras and its total value, city-Wise?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): A statement giving the requisite information is laid on the Table of the Sabha.

Statement

Details of the quantity of petrol consumed in the four metropolitan cities during the year 1978-79 as also its approximate value

| Name of the city | Total quantity of petrol consumed during 1978-79 | Total estimated value of petrol consumed during 1978-79 |
|------------------|--|---|
| | (Approximate quantity in lakh tonnes) | (Rs. in crore) |
| Bombay . . . | 1.57 | 78.4 |
| Calcutta . . . | 0.58 | 29.2 |
| Delhi . . . | 1.25 | 62.5 |
| Madras . . . | 0.38 | 18.4 |

Import of Analgin

*256. SHRI N. K. P. SALVE; SHRI SWAMI DINESH CHANDRA:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that the prolonged strike in the State-owned I.D.P.L.'s plant at Hyderabad from October to December, 1978 has compelled Government to import 100 tonnes of Analgin;